

tories who have no medical colleges of their own. As far as possible, the population of the States/Union Territories is kept in view while allotting the available seats every year.

A statement indicating the number of seats allotted to each State and Union Territory for the years 1977-78 and 1978-79 is attached. (Statement II).

Statement-I

S. No.	Name of States/Union Territories.	Number of Medical Colleges.
1.	Andhra Pradesh	8
2.	Assam	3
3.	Manipur	1
4.	Bihar	9
5.	Gujarat	5
6.	Jammu & Kashmir.	2
7.	Kerala.	4
8.	Tamil Nadu	9
9.	Madhya Pradesh	6
10.	Maharashtra.	13
11.	Karnataka.	9
12.	Orissa.	3
13.	Punjab	5
14.	Haryana.	1
15.	Himachal Pradesh	1
16.	Rajasthan	5
17.	Uttar Pradesh.	9
18.	West Bengal	7
19.	Delhi	4
20.	Pondicherry	1
21.	Goa.	1
TOTAL		106

Statement-II.

Medical Seats Allotted to States/Union Territories without Medical Colleges during 1977-78 & 1978-79.

Name of State/Union Territory	1977-78	1978-79
1. Tripura	30	30
2. Manipur	9	9
3. Nagaland	10	11
4. Mizoram	9	12
5. Meghalaya	4	4
6. Andaman & Nicobar Islands.	11	10
7. Chandigarh	5	5
8. Dadra & Nagar Haveli	3	3
9. Lakshadweep	4	4
10. Arunachal Pradesh	15	15
11. Sikkim	10	11
TOTAL.	110	114

Allotment of D.D.A. flats and plots to the M.Ps. and LIG/MIG people

1810. SHRI KHYOMO LOTHIA:

SHRI ALEXANDER WARJRI:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) what are the norms and rules for the allotment of D.D.A. residential plots and flats to people belonging to the Low and Middle Income Groups including Members of Parliament;

(b) whether it is a fact that the security deposit of Rs. 1500 which is required to be made at the time of application is non-refundable; and

(c) what is the number of M.Ps. who have been allotted D.D.A. resi-

dential plots and flats during the years 1977 and 1978 and what are the names of the States to which they belong?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c) information is being collected and will be placed on the Table of the Sabha.

Starting of the Post-Graduate Department of Public Administration in the Utkal University

1811. **SHRI BHABANI CHARAN PATTANAYAK:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state when and what assistance has been given by the University Grants Commission to start a Post-Graduate Department of Public Administration under the Utkal University, Bhubaneswar from the current academic session?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): According to the information furnished by the University Grants Commission no financial assistance has been given by the Commission to the Utkal University to start a Post-Graduate Department of Public Administration so far. However, the Commission has advised the University to include this proposal in its development programmes during the next plan period.

Encroachment on public land in Tagore Park, Delhi

1812. **SHRI YOGENDRA SHARMA: SHRI SANTOSH KUMAR SAHU:**

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have received any communication from some

Members of Parliament about the construction of shops by some religious institutions in unauthorised occupation of a vast area of Government land in front of houses nos. 206 to 213 Tagore Park, Delhi; and

(b) if so, what are the details of the communication received and what action Government have taken or propose to take to check encroachment on Government land?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Information is being collected and will be placed on the Table of the Sabha.

Unauthorised occupation of public land by religious institutions in Delhi

1813. **SHRI YOGENDRA SHARMA: SHRI SANTOSH KUMAR SAHU:**

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the answer to Starred Question 197 given in the Rajya Sabha on the 3rd May, 1978, and state:

(a) what results have been achieved as a consequence of the action taken under sections 343 and 344 of the D.M.C. Act, in respect of unauthorised extension by a religious institution in front of houses nos. 206 to 213 Tagore Park, Delhi-9; and

(b) what are the details of the situation as assessed by the Municipal Corporation of Delhi in consultation with the religious institutions and what action has been taken or is proposed to be taken to have the encroachment removed?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Information is being collected and will be placed on the Table of the Sabha.